

12.19 hrs.

RE. ARTICLE IN AMRITA BAZAR PATRIKA

Shri P. G. Deb (Angul): Sir, on a point of procedure. When this matter is being brought up, I would like to ask whether the hon. Prime Minister is going to make a statement regarding the very same article which came out in the *Amrita Bazar Patrika* on 28th March, 1960 about which I gave a calling attention notice on the 31st of March.

Mr. Speaker: So, he does not want the statement now? All calling attention notices are for the purpose of getting a statement from the Prime Minister. Now, does he not want me to call on the Prime Minister to make that statement?

Shri P. G. Deb: I did not get any reply whether it was rejected or accepted.

Mr. Speaker: The procedure is this. Whenever the hon. Ministers want they intimate to me that they want to make a statement and I give them permission. After all, calling attention notices or things of that kind are only for the purpose of making the Ministers to make a statement on the floor of the House. They accept some notices and they do not accept some. But I prefer the opportunity being given to the Ministers themselves to make a statement in as liberal a manner as possible to avoid this process. That will be the procedure normally.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): My attention has been drawn to an article that appeared in the *Amrita Bazar Patrika* of Calcutta on March 28, 1960. This article referred to a meeting of Chief Ministers of States held in Delhi at which I am alleged to have made some statement in regard to our problems relating to our frontier with the Chinese State.

The allegations made in this issue of the *Amrita Bazar Patrika* are completely untrue and without the least

foundation. I regret that such baseless statements injurious to the national cause should be made in a responsible newspaper.

12.22 hrs.

CONVICTION OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 5th April, 1960 from the District Superintendent of Police, Belgaum:

"Shri Nath Pai, Member, Lok Sabha, was convicted to suffer three months' simple imprisonment by the Judicial Magistrate, First Class, Khanapur, on the 4th April, 1960, in Khanapur Cr. No. 18/60 of the 2nd March, 1960, under Sections 341, 353 and 506, Indian Penal Code."

12.22½ hrs.

**DEMANDS FOR GRANTS—cont'd.
MINISTRY OF HEALTH—cont'd.**

Mr. Speaker: The House will now resume discussion on the Demands for Grants Nos. 42, 43, 44 and 121 relating to the Ministry of Health.

Members may now move their cut motions relating to these Demands subject to their being otherwise admissible.

Failure to encourage Ayurvedic and Unani systems of medicines

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100." (1266)

Need to popularise publications on health and medical facilities

Shri M. B. Thakore: I beg to move:

"That the demand under the head 'Ministry of Health' be reduced by Rs. 100." (1267)